

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 250/93 in  
O.A. NO. 1608/91

(18)

New Delhi this the 24th day of March, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

S/Shri

1. Ajay Kumar S/O Abinash Chandra Ghosh, Divisional Commercial Inspector, O/O DRM (Commercial) and R/O Samastipur Rly. Qrs.
2. Baban Singh S/O Man Lall Singh, Commercial Inspector at Raxol, DRM (C)/NER/Samastipur R/O Mansa Pandey Bagh, Arrah, Near Town Thana, Distt. Bhojpur (Bihar).
3. Pramod Kumar S/O Ganesh Thakur, Traffic Inspector, DRM, Samastipur R/O Muzaffarpur, near Samay Talkies.
4. Shyam Deo Pandit S/O Ram Autar Pandit, Traffic Inspector, Sitamarhi, O/O Divl. Operating Manager, N.E. Railway, Samastipur.
5. Gauri Shankar Prasad S/O Shyam Sundar Prasad, Divl. Comml. Inspector, DRM (C)/Samastipur, N.E.Railway.
6. Krishna Chandra Thakur S/O Kuldeep Thakur, Traffic Inspector, Divl. Operating Manager, N.E.Railway, Samastipur.
7. Praveen Kumar S/O Siya Ram Choudhary, Traffic Inspector, DRM (Optg.), N.E.Railway, Khagaria.
8. Basant Sharma S/O Chhote Lal Sharma, Working as /NE Railway, DRM (Optg.), N.E. Railway, Samastipur.
9. Subhash Chandra Singh S/O Jai Narain Singh, Traffic Inspector, O/O DRM (Optg.), N.E. Railway, Sonpur.

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10. Jai Prakash S/O S. Pandit, Goods Supervisor, Haripur, DRM (Commercial) Sonpur Div. R/O Lohanipur West, Puchkauri Lane, Patna-800003.
11. Gauri Shankar Singh S/O Kamta Prasad Singh, Reservation Supervisor, Reservation Office, N.E. Railway, Darbhanga Rly. Station.
12. Udai Shankar Jaiswal S/O Panchanan Bhagat, Div, Commercial Inspector, DRM/Samastipur Div., N.E. Railway.
13. Keshav Kumar Pandey, Traffic Inspector/Raxol, DRM (O)/Samastipur.
14. Dilip Kumar, Sr. Commercial Inspector, O/O General Manager (Commercial), Gorakhpur, R/O University Studio, Chatta Chowk, Muzaffarpur. ... Petitioners

By Advocate Shri B. L. Madhok for Shri B. S. Mainee

Versus

Shri Masih-Uz-Zaman, Secretary, Railway Board, Rail Bhawan, New Delhi. ... Respondent

By Advocate Shri Shyam Moorjani

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath —

The respondents have substantially complied with the order of the Tribunal by fixing the petitioners in appropriate scales as directed by the Tribunal. So far as the consequential benefits are concerned, it is stated in the reply that they are being worked out on priority and would be released shortly in due course. As the respondents have already complied with the directions substantially and have undertaken to grant consequential benefits on priority basis, we see no good grounds to pursue

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these proceedings. We record the said undertaking that consequential benefits will be worked out and given expeditiously. These proceedings are accordingly dropped.

*Malimath*

*Anjole*  
( S. R. Adige )  
Member (A)

( V. S. Malimath )  
Chairman

/as/